

DELHI LEGISLATIVE ASSEMBLY

List of Business

Tuesday 7th November 2006/ 16 Kartika 1928 (Saka)

2.00 PM

- 1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.
- 2 **Special Mention (Rule 280):** The following Members to raise matters under Rule 280:-

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|---------------------------|------------------------------|
| 1. Sh. Dharam Dev Solanki | 6. Sh. A Dayanand Chandila A |
| 2. Sh. Baljor Singh | 7. Sh. Ramesh Lamba |
| 3. Sh. Veer Singh Dhingan | 8. Sh. Surendra Kumar |
| 4. Sh. Ramesh Bidhuri | 9. Sh. Sushil Chaudhery |
| 5. Sh. O.P. Babbar | 10. Sh. Vijay Jolly |

- 3 **Paper to be laid on the Table:**

1. The Minister of Industries to lay the following paper:-
Notification No.F.1/C.1/Policy/INSITU/Jawahar Nagar/2006/018/616 dated 30th June 2006 regarding amendment Delhi Master Plan 2001.
- 2.The Minister of Transport to lay the following paper:-
 - I. Notification No. F. /PA/JCO/RGT/Tpt./04/209 dated 23-02-2006, which is regarding specifying the area jurisdictions of Zonal Transport Office, West District-I and West District-II.
 - II. Notification No.F.19 (22)/Tpt./Sectt./05/197 dated 26-02-2006, which is regarding restrictions on the resignation/plying of three wheeler goods vehicles.
 - III. Notification No.F.19 (183)/Tpt.Sectt./05/232 dated 09-06-2006, which is regarding peak hours restrictions of Light Goods Vehicles.
 - IV. Notification No. F.21/SECY/STA/2001/262, which is regarding constitution of State Transport Appellate Tribunal (STAT).
3. The Minister of Development, Revenue, Irrigation & Flood, food & Civil Supplies, Environment & Forest to lay the following paper:-
 - I. Notification No. F.(86)/EA/Env./2005(i)485, Dated 2nd June, 2005 issued under sub-Section(2) of Section 1 of the /Delhi Plastic Bag (manufacture, Sale and Usage) and Non-bio-degradable (Control) (Amendment) Act,2004 (Delhi act 2 of 2005) regarding usage of degradable plastics in Delhi.
 - II. Notification No. F.8 (86)/EA/Env./2005(ii)486, Dated 2nd June,2005 issued under Sub-Section(3) of Section of the Delhi Plastic bag (Manufacture, Sales and usage) and Non-bio-degradable Garbage(Control) Act,2000 (Delhi Act 6 of 2001), as amended by the Delhi Plastic Bag(Manufacture, Sales and Usage) and Non-bio-degradable Garbage (Control) (Amendment) Act,2004 (Delhi Act 2 of 2005) regarding usage of degradable plastics in Delhi.

- III. Notification No. F.8(86)/EA/Env./2005/450, Dated 25th May, 2006 issued under Sub-Section(3) of Section 1 of the Delhi Plastic Bag (Manufacture, Sales and Usage) and Non-bio-degradable Garbage (Control) Act, 2000 (Delhi Act 6 of 2001), as amended by the Delhi Plastic Bag (Manufacture, Sales and Usages) and Non-bio-degradable Garbage (Control) (Amendment) Act, 2004 (Delhi Act 2 of 2005) and in continuation of the earlier notification No. F. (86)/EA/Enc./2005 (ii)/486, Dated 2nd June, 2005 regarding usage of degradable plastics in Delhi.

4

Legislative Proposals:

(i) Introduction of Bill

(1)' **The Delhi Value Added Tax (Amendment) Bill,2006'**: The Minister of Finance to introduce 'The Delhi Value Added Tax (Amendment) Bill,2006' (Bill No. 13 of 2006)' with the leave of the House

(ii) Consideration & Passing of Bills

(1) '**The Delhi Tibbia College (Takeover)(Amendment) Bill, 2006'**: The Minister of Health to move that 'The Delhi Tibbia College (Takeover) (Amendment) Bill, 2006 (Bill No. 7 of 2006)' introduced in the House on 2nd November,2006 be considered.

Also to move that the Bill be passed

(2) '**The Delhi Co-operative Societies (Amendment) Bill, 2006'**: The Minister of Co-Operative to move that 'The Delhi Co-operative Societies (Amendment) Bill, 2006 (Bill No. 9 of 2006)' introduced in the House on 2nd November,2006 be considered.

Also to move that the Bill be passed

(3) '**The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006'**: The Chief Minister to move that 'The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006' (Bill No.10 of 2006)' introduced in the House on 2nd November,2006 be considered.

Also to move that the Bill be passed

(4) '**The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006'**: The Chief Minister to move that 'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006' (Bill No.11 of 2006)' introduced in the House on 2nd November,2006 be considered.

Also to move that the Bill be passed

5 **Government Resolution:** Discussion to continue on the Resolution moved by the Chief Minister, on the following notice under rule 90 of the Rules of Procedure and Conduct of Business of the Legislative Assembly of GNCT of Delhi :-

"This House expresses its grave concern at the prevailing fear, panic and

uncertainty in large segments of the population arising from the sealing drive of MCD despite various enactments and notifications both by the Parliament and the Union Government which will render lakhs of people jobless in the city. The House resolves that the sealing drive be stopped immediately till the finalization of the Master Plan of Delhi-2021 by the Union Government. The House further requests the Union Urban Development Ministry to finalize the Master Plan of Delhi-2021 at the earliest and to move the Hon'ble Supreme court to suspend operation of its orders till notification of the Delhi Master Plan-2021.”

6

Short Duration Discussion:

Dr. Jagdish Mukhi

Shri S.P. Ratawal

Shri Puran Chand Yogi

“Regarding situation arising out of hike in power tariff due to privatization of Power Distribution in the Capital.”

Delhi

Siddharath Rao

Secretary

7th November, 2006